

(To be Published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section (ii))

Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General for Foreign Trade  
Udyog Bhawan

Notification No 11 /2015-2020  
New Delhi, Dated : 23 June, 2017

**Subject: Amendment in export policy of Muli Bamboo and export policy for bamboo products.**

S.O.(E) In exercise of the powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992), as amended, read with Para 1.02 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendments, with immediate effect, in Chapter 14 of Schedule 2 of ITC(HS) Classification of Export & Import Items, as amended from time to time :

A. The existing entries against Sl. No. 90, Chapter 14 of Schedule 2 of ITC(HS) Classification, shall be substituted as follows:

Sl. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
90	1401 10 00	Tons	Muli Bamboo (melocanna bacifera)	Free till 31.03.2019	1. All the Muli Bamboo obtained from legal sources are permitted for export subject to proper documentation/Certificate of Origin(CoO) and compliance of transit rule of concerned State Forest Department for transportation.  2. The CoO shall be issued by the concerned State Forest Department from where Muli Bamboo has been procured by the exporter.

B. A new entry at Sl. No. 90 B in Chapter 14 of Schedule 2 of ITC(HS) Classification, shall be added as follows:-

Sl. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
90 B	1401 10 00	Either Tons or Square Meter or number	Bamboo products made from bamboo obtained from legal source; <b>except bamboo charcoal, bamboo pulp and unprocessed bamboo shoots</b>	Free	1. All the bamboo products made from bamboo obtained from legal sources are permitted for export subject to proper documentation/Certificate of Origin (CoO) proving that the bamboo used for making products has been obtained from legal sources.  2. The CoO shall be issued by the concerned State Forest Department/ Agriculture Department from where bamboo has been procured by the purchaser of making handicrafts/machine made products.

2. **Effect of this notification:**

Export of Muli Bamboo till 31.03.2019 and bamboo products (**except bamboo charcoal, bamboo pulp and unprocessed bamboo shoots**) made from bamboo obtained from legal sources has been permitted.



(A.K. Bhalla)  
Director General of Foreign Trade  
E-mail: dgft@nic.in

(Issued from F.No. 01/91/162/59/AM16/Export Cell)